

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/132/ND/2024

IN THE MATTER OF:

Idbi Trusteeship Services Limited	...	Applicant
Versus		
Ansal Buildwell Limited	...	Respondent

Under Section 7 (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Toyesh Tewari, Mr. Nikhil Mehndiratta, Advs.

For the Respondent : Ms. Udita Singh , Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. This Tribunal vide order dated 20.03.2024, directed the Respondent to file reply within one week on receipt of copy of the application. Till date, no reply has been filed. In the interest of justice, one week time is granted to the Respondent for filing reply, failing which, further steps follow. List the matter on **13.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)